

IN THE NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH
COURT NO. 1

ITEM No.130
CP(IB)/60(MP)2021

Proceedings under Section 95 IBC

IN THE MATTER OF:

Encore Asset Reconstruction Company Pvt Ltd
V/s
Keshav Kumar Nachani
(Personal Gaurantor)

.....Applicant

.....Respondent

Order delivered on 01/12/2022

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh Hon'ble Member(T)

PRESENT:

For the Applicant : Ld. Adv. Mr. Roshan Verma
For the Respondent :

ORDER

Since, Constitutional validity of section 94,95,96,97,98,99 & 100 of IBC, 2016 is still pending before Hon'ble Supreme Court.

Hence, the matter stands adjourned to 16.02.2023.

Sd/-

**KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)**

Braj Mohan / Neeraj

Sd/-

**DR. MADAN B. GOSAVI
MEMBER (JUDICIAL)**